

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 51/2001 in OA-1442/99

New Delhi: this the 1<sup>st</sup> day of February, 2001.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Uma Vaidyanathan & Anr. .... Petitioner/Applicants

Versus

Union of India & Ors. .... Respondents

ORDER (BY CIRCULATION)

S.R. Adige, VC (A):

Perused the RA.

2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. In the guise of an RA, applicants have sought to reargue the entire case which is not permissible in law.

4. RA rejected.

A. Vedavalli

( DR. A. VEDAVALLI )  
MEMBER (J)

S.R. Adige  
( S.R. ADIGE )  
VICE CHAIRMAN (A).

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